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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13401/2021

ISHWAR SINGH DAHIYA

..... Petitioner

Through: Mr. Siddharth Agarwal with Mr.
Aman Khan, Mr. Rahul Jain, Ms.
Kavita Nailwal, Adv.

versus

STATE OF NCT DELHI AND ORS

..... Respondents

Through: Mr. Ajay Digpaul, CGSC with Ms.
Priyanka Arora, GP & Mr. Kamal R
Digpaul, Adv. for UOI
Mr. Anuj Aggarwal, ASC for
GNCTD with Ms. Ayushi Bansal,
Ms. Aishwarya Sharma & Mr.
Sanyam Suri, Adv. for Respondent
nos. 1,3,4&5, SI Hawa Singh, PS
Mangolpuri.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

% **26.11.2021**

CM APPL. 42248/2021 (For Exemption)

Allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 13401/2021

This writ petition brings to the notice of the Court an unfortunate incident where the young son of the petitioner has lost his life upon suffering fatal injuries caused by Chinese manjha. The petitioners drawn the attention of the Court to the various orders passed by the National Green Tribunal

(NGT) in this respect and the orders banning the sale of such articles. However, notwithstanding the above, it is evident that the aforesaid product is still available.

In view of the aforesaid, the respondents would be obliged to place before the Court an affidavit of a competent officer and disclose what effective steps have been taken to ensure that the aforesaid product is no longer manufactured, sold or distributed. The respondent shall also apprise the Court of the steps that they may have already taken and further propose to take in order to ensure that the directions of the NGT and the orders banning the sale of this pernicious article is effectively enforced.

List before the Roster Bench on 04.01.2022.

YASHWANT VARMA, J.

NOVEMBER 26, 2021/*neha*